

**Water Supply to Madras City**

594. **Shri Nambiar:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether a conference between him and Madras State Ministers took place in Madras on the 14th February, 1963;

(b) if so, nature of the decisions taken as a result of that conference;

(c) whether the subject of the supply of drinking water to Madras city was considered; and

(d) if so, what are the short-term and long-term measures contemplated?

**The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan):** (a) Yes.

(b) and (c). The question of meeting the requirements of drinking water of Madras was discussed.

(d) The details have yet to be worked out.

**Sharing of Krishna Waters by Madras and Andhra Pradesh**

595. { **Shri Nambiar:**  
**Shri Umanath:**

Will the Minister of **Irrigation and Power** be pleased to state:

(a) whether Conference of State Ministers of Madras and Andhra Pradesh is to be held soon about the sharing of the waters of Krishna;

(b) if so, the details thereof; and

(c) whether this subject was discussed when he met the Madras State Ministers in Conference in Madras on 14th February, 1963?

**The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan):** (a) We are not aware of any such proposal.

(b) Does not arise.

(c) The discussions with the Madras Ministers on 14th February,

1963 related to meeting the drinking water requirements of Madras City from Krishna flows.

**Rural Housing Programme**

596. { **Shri P. Kunhan:**  
**Shri Dharmalingam:**  
**Shri Umanath:**

Will the Minister of **Works, Housing and Rehabilitation** be pleased to state:

(a) the progress made in implementing the rural housing programme during the first two years of the Third Plan;

(b) the total amount allotted for the programme during this period; and

(c) how much of it has been spent?

**The Minister of Works, Housing and Rehabilitation (Shri Mehr Chand Khanna):** (a) to (c). A statement showing the progress under the Scheme, and also the amount of Central assistance allocated to and drawn by each State and Union Territory during 1961-62 and 1962-63 under the Village Housing Projects Scheme, is laid on the Table of the House. [Placed in Library, See No. LT-922/63].

**Utilisation of Irrigation Potential**

597. **Shri Malaichami:** Will the Minister of **Irrigation and Power** be pleased to state:

(a) the State-wise improvement in the utilisation of irrigation potential acre-wise after the enactment of legislations; and

(b) the States which are yet to take legislative measures?

**The Minister of State in the Ministry of Irrigation and Power (Shri Alagesan):** (a) and (b). Necessary information is being collected and will be placed on the Table of the House.

**T.B. Clinics in Madras State**

598. **Shri Malaichami:** Will the Minister of **Health** be pleased to state:

(a) the number of T.B. Clinics to be established in Madras State during the Third Plan Period; and

(b) the number of such T.B. Clinics in that State at present?

**The Minister of Health (Dr. Sushila Nayyar):** (a) 10.

(b) 30.

**सेंट्रल इन्स्टीट्यूट ऑफ फार्मोसी**

५९९. श्री बृज बिहारी मेहरोत्रा : क्या स्वास्थ्य मंत्री यह बताने की कृपा करेंगे कि :

(क) सेंट्रल इन्स्टीट्यूट ऑफ फार्मोसी की स्थापना में क्या गति हुई है; और

(ख) फार्मोसी से सम्बन्धित डाकु-मेन्टरी फिल्म कब तक तैयार हो जायेगी ?

**स्वास्थ्य मंत्री (डा० सुशीला नय्यर) :**

(क) इस संस्था को अपना कार्य यदि आवश्यक आ तो १९६३-६४ में अंशतः छपर वाले स्थान में प्रारम्भ करने के लिये नये वित्तीय वर्ष में एक लोकन बजट व्यवस्था की सिफारिश की गई है। बाद में अधिक धन की व्यवस्था करदी जायेगी।

(ख) सामग्री तैयार है किन्तु संकटकालीन स्थिति के कारण सूचना एवं प्रसारण मंत्रालय नये वित्तीय वर्ष में सिर्फ इस से सम्बन्धित विषय ही लेगा। स प्रश्न पर १९६४-६५ में पुनः विचार किया जायेगा।

**Mr. Speaker:** Calling Attention Notice: the statement will be made at 1 o'clock. Papers to be laid on the Table.

12 hrs.

**PAPERS LAID ON THE TABLE**

**NOTIFICATION UNDER BENGAL FINANCE (SALES TAX) ACT, 1941 AS IN FORCE IN DELHI, ETC.**

**The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat):** I beg to lay on the Table a copy each of the following Notifications:—

(i) Notification No. F. 4(33)/62-Fin-(E) published in Delhi

Gazette dated the 14th February, 1963 making certain amendment to the Delhi Sales Tax Rules, 1951, under subsection (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941 as in force in the Union Territory of Delhi. [Placed in Library, see No. LT-916/63].

(ii) The Central Excise (Fourth Amendment) Rules, 1963 published in Notification No. G.S.R. 311 dated the 23rd February, 1963, under section 38 of the Central Excises and Salt Act, 1944. [Placed in Library, see No. LT-917/63].

**CORRIGENDUM TO THE REPORT ON THE THIRD GENERAL ELECTION TO THE ORISSA LEGISLATIVE ASSEMBLY, 1961**

**The Deputy Minister in the Ministry of Law (Shri Bibudhendra Mishra):** I beg to lay on the Table a copy of Corrigendum to the Report on the Third General Election to the Orissa Legislative Assembly, 1961, laid on the Table of the House on the 24th January, 1963. [Placed in Library, see No. LT-918/63].

12.01½ hrs.

**COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS**

**FOURTEENTH REPORT**

**Shri Krishnamoorthy Rao (Shimoga):** I beg to present the Fourteenth Report of the Committee on Private Members' Bills and Resolutions.